

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:7781  
ANSWERED ON:16.05.2000  
RECOVERIES OF PENALTIES  
CHANDRAKANT BHAURAO KHAIRE

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) : whether the Government have made recoveries of penalty imposed on pharmaceutical companies for overcharging on Revital;
- (b): if so, the names of such companies; & whether the Revital has been approved as food supplement; and
- (d): if so, the reasons for granting approval to overcharging officially?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

( SHRI RAMESH BAIS)

(a): No, Sir.

(b): In view of (a) above, does not arise.

(c) and (d): Revital is a product containing Gingseng with vitamins and minerals. In its meeting held in February, 1995, the Central Committee for Food Standards (CCFS), which is a statutory body under the Prevention of Food Adulteration Act, 1954, recommended that Gingseng may be termed as Food for Special Dietary uses or in the preparation of therapeutic foods without medicinal claims. The Licensing Authority in Himachal Pradesh granted a licence to manufacture ` Revital' under the Prevention of Food Adulteration Rules, 1955.